## CENTRAL ADMINISTRATIVE TRIBUNAL PAINCIPAL BENCH

C.P.NG.218/96 in C.A.NG.1605/94

(39)

Hon'ble Shri T.N.Bhat, Member(J) Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 4th day of October, 1996

Shri Edkas Lakra
s/o Late P.K.Lakra
Permanent resident of 49,
East Kasidih
Road No.2, P.O.Sakchi
Jamshedpur
Bihar.

.. Petitioner

(None)

4.10.96

Vs.

- 1. Shri N.K.Singh Secretary Department of Revenue Ministry of Finance North Block NEW DELHI.
- 2. Shri Govind Mishra
  Chairman
  Central Board of Direct Taxes
  Ministry of Finance
  North Block
  NEW DELHI.
- 3. Shri Ravi Kant
  Member, S&T,
  Central Board of Direct Taxes
  Ministry of Finance
  North Block
  NEW DELHI.

... Respondents

(By Shri V.P.Uppal, Advocate) Shri N.S.Mehta, Sr. Standing Counsel(Central Govt.)

## ORDER(Oral)

Hon'ble Shri T.N.Bhat, Member(J)

Shri N.S.Mehta, Senior Central Government

Standing Counsel is present and he was directed to state
the position regarding the implementation of the

Tribunal's order dated 17.04.1996. The second respondent
all
has also filed a reply affidavit on behalf of the

Contd....2/-

respondents in which it has been stated that the directions of this Tribunal in OA No.1605/94 have already been complied with by the respondents.

The same statement has also made by the Senior Central Government Standing Counsel, Shri N.S.Mehta. None appears for the petitioners, obviously, because the directions in the Judgment have already been complied with by the respondents.

2. In view of the above, the Contempt
Petition is dismissed and the notice issued to
the respondents shall stand discharged. No costs.

(R.K.AHULJA) MEMBER(A)

(T.N.BHAT) MEMBER(J)

/rao/